

Reference Speech by Hon'ble Mr.Justice Pradeep Nandrajog, Chief Justice, Rajasthan High Court, Jodhpur on the eve of transfer of Hon'ble Mr.Justice Govind Mathur to Allahabad High Court.

1. Hon'ble Mr.Justice Govind Mathur
2. Hon'ble Judges of the High Court
3. Shri N.M.Lodha,
Advocate General and Chairman, Special
Committee of the Bar Council of Rajasthan.
4. Shri Ranjeet Joshi
President, Rajasthan High Court Advocates
Association
5. Shri Kuldeep Mathur,
President, Rajasthan High Court Lawyers
Association
6. Learned Senior Advocates,
7. Learned Members of the Bar,
8. Members of Judicial Services & officers of the
Registry.
9. Madam Mathur and other distinguished members
of the family.
10. Ladies & Gentlemen.

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Each spring, the petals of the flowers blossom to decorate the barren and deserted fields. The butterflies return. The night shorten and the days increase. Life continues to resolve in set cycles. Behind the stage time flies past; and as the clock takes away, suddenly one day

realization dawns that it is time for you and your dear friends to move on.

Today's assembly is to bid a warm and affectionate farewell to my dear brother, Hon'ble Mr. Justice Govind Mathur following his transfer to the Allahabad High Court.

His task in this Court is now finished and he lays down his burden. Undoubtedly he has performed it to the best of his ability, and in words at least, the requirements of the law are satisfied.

Born on 14th April, 1959, after graduating and obtaining a degree in law, Justice Mathur joined the legal profession in September, 1983. He practiced on all branches of law with specialization in Constitutional, Service and Labour matters. He was the Standing Counsel for the University of Rajasthan, Jaipur, Indian Oil Corporation, Water & Power Consultancy Services New Delhi, National Teacher's Education Council, Rajasthan Vidyapeeth, Bhilwara Milk Producers Union Udaipur, Banswara Milk Producers Union, Bhilwara Central Co-operative Bank, Central Bank of India, Thar Anchalik Gramin Bank and Punjab National Bank. As an advocate Justice Mathur displayed remarkable skill, intellectual height, in-depth knowledge of law, dedication and devotion. Considering his roaring success, overall qualities and analytical wisdom, Justice Mathur was elevated as a

Judge of the Rajasthan High Court on 2nd September, 2004.

Though my association with Justice Mathur spans a short period of seven months, while sitting with him in Committees, I find him to be an eminent and outstanding Judge besides being a great human being. It is a pleasure to work with him. He is a gifted versatile and multi-talented personality, full of courage, confidence, conviction and compassion. He is a symbol of nobility, simplicity, punctuality, generosity, tolerance, and monumental patience. He is blessed with the qualities to hear courteously, to answer wisely, to consider soberly and to decide impartially. He exhibited the essential qualities of an ideal arbiter of disputes applying law and equity with admirable skill and balance. He is endeared to his colleague Judges as well as members of the Bar because of his affable manners and affectionate nature.

Justice Mathur has delivered numerous landmark and notable judgments covering almost all fields of law, which are simple and vivid and reflect his intelligence, caliber and sense of doing justice strictly according to its accepted norms, dictates of law, and conscience.

In *Teja Ram V/s State of Rajasthan* decided on 11.7.2016 Justice Mathur while discussing the scope of Judicial review in administrative matters held that the

policy matters are not supposed to be interfered with by the Courts in normal course. He enumerated therein the exceptions wherein Writ Court may invoke its extraordinary authority to erase the mischief or wrong with a view to protect objectivity in public deeds by public authorities.

In *Jaspal Singh vs State of Rajasthan* decided on 11.5.2017 Justice Mathur has held that the 2015 amendment to Section 30 of the Rajasthan Co-operative Societies Act is ultra vires to Article 243-Z, 243-ZK and 243-ZL of the Constitution of India and contrary to the national policy for the cooperative sector.

On administrative side also, Justice Mathur has made a tremendous contribution. He was always willing and ready to take the responsibilities beyond judicial work for the growth of the judiciary. He has displayed deep concern for providing speedy and qualitative justice for the poor, needy and downtrodden and weaker sections of the society. With a view to provide justice quickly and cheaply and to ensure access to justice for all, he made strenuous efforts to make the people aware about the ADR mechanisms, especially Lok Adalat, Mediation. The fragrance emitted by his outstanding work reached everywhere.

The contribution of Justice Mathur on judicial side as

well as in administrative matters is commendable and praiseworthy. He discharged his functions in such a manner which enhanced the reputation and image of the Institution in the eye of public thereby raising the faith of people in judiciary. For the noteworthy, excellent and outstanding services rendered by him in the field of law upholding high traditions, this High Court shall always remain indebted to him. I have no doubt in my mind that the people of this State and more particularly the persons associated with the justice dispensing system would fondly remember his contributions to the rule of law and his efforts to raise the dignity and majesty of this Institution. His verdicts adorning the law journals, clarity of thoughts, felicity of expression and profundity of knowledge are source of inspiration for all especially legal practitioners.

It is rightly said that parting is always painful, for the reason a little bit in the ones who part company is lost, and perhaps memories fill the void. Sir, your memories would be cherished and on these memories we all shall happen to live, therefore, on behalf of all I bid a warm and an affectionate farewell to you. You would always remain in our hearts. We are sure that with the richness of your experience and wealth of knowledge, in no time you would make his presence felt in the

Allahabad High Court. The gain of the Allahabad High Court is the loss of the Rajasthan High Court.

I on behalf of the esteemed colleagues on the Bench and on my own behalf wish you and Madam Mathur all the very best in future and implore the Almighty to bestow long, happy and blissful life.

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